

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

5A

CP NO. 157/99
OA NO. 1676/91

New Delhi, this the 8th day of August, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

1. Sh. M.L.Punshi
s/o Sh. Late Kalyan Dass Punshi
B-376, Sundershan Park, Moti Nagar,
New Delhi-15.
2. Sh. Jiya Lal,
s/o Sh. Matu Ram,
House No. 3814-B, Kanhaya Nagar,
Tri Nagar,
Delhi-35.
3. Sh. K.G.Puri,
s/o Sh. Sodh Raj Puri,
D-19, Baba Banda Bahadur Aptt.
Sector-14, Rohini,
New Delhi. Petitioners

(None).

VS.

Sh. Anil Kumar
Secretary,
Ministry of Telecommunication
(Dept. of Telecommunication) &
Chairman Telecom,
Sanchar Bhawan,
New Delhi. Respondent
(By Advocate: Sh. M.K.Bhardwaj proxy for
Sh. A.K.Bhardwaj)

ORDER (ORAL)

By Hon'ble Sh. V.Rajagopala Reddy, Vice Chairman (J)

The order passed by the Tribunal in the above OA has since been approved by the Supreme Court in CA No.1339/96. It is now stated that the respondents had complied with the directions given by the Tribunal in accordance with the order of the Supreme Court. The Supreme Court has already granted 6 months time for compliance. It is now stated that the process for revision will take some time. The seniority of the applicant would be fixed along with the other employees. In the circumstances, we do not find any violation of the order of the Tribunal. The CP is, therefore, closed.

GOVINDAN S. TAMPI)
Member (A)
'sd'

Ambygupta
(V.RAJAGOPALA REDDY)
Vice Chairman (J)